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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 187 OF 2013
Cuttack, this the 6th day of April, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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1. Biranchinarayan Gochhayat,
aged about 41 years,
S/o. Late Bansidhar Gochhayat,
At-Happy Colony,
P.O./P.S.-Gop, Dist-Puri,
Working as Gate Keeper LC No-CP1,
SSE/PWAY/Gorakhnath. (E.Co.Rly.)
2. Bibhas Kumar Das,
aged about 41 years,
S/o. Banabihari Das,
At/ P.O./P.S.-Jagatsinghpur,
Working as Gate Keeper,
SSE/PWAY/GRKN (E.Co.Rly.)
- 3 Prakash Kumar Sethi,
aged about 35 years,
S/o. Kunjbihari Sethi, At- Gothapada,
P.O.- Gadama, PS/Dist-Jagatsinghpur,
Working as Gate Keeper LC No-CP15,
SSE/PWAY/Gorakhnath. (E.Co.Rly.)
4. Sarat Kumar Parida,
aged about 43 years,
S/o. Udayanath Parida, At-Jamukoli,
P.O.-Panchgaon, P.S- Air Field, Dist-Khurda,
Working as Gate Keeper LC No-CP1,
SSE/PWAY/Gorakhnath. (E.Co.Rly.)
5. Pradip Kumar Swain,
aged about 44 years,
S/o. Uttam Chandra Swain,
At-Chaikia,
P.O..- Tarapur, Dist-Jagatsinghpur,
Working as Gate Keeper LC No-CP23,
SSE/PWAY/Gorakhnath. (E.Co.Rly.)

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6. Somnath Sethi,
aged about 37 years,
S/o. Makar Sethi,
At- Bachhatarapatana,
P.O./P.S.-Jatni, Dist-Khurda,
Working as Gate Keeper LC No-199,
SSE/PWAY/Khurda (E.Co.Rly.)
7. Rama Naik,
aged about 34 years,
S/o. Dhruba Naik, At-Dhobasahi,
P.O.-Station Bazar,
P.S. – Sea Beach, Dist-Puri,
Working as Gate Keeper KP-29 (4C),
SSE/PWAY/Khurda. (E.Co.Rly.)
8. Bijoya Ku. Mallick,
aged about 36 years,
S/o. Jadu Mallick,
At/P.O.-Gopalpur, P.S/Dist-Puri,
Working as Gate Keeper LC No-CP38,
SSE/PWAY/Khurda (E.Co.Rly.)

...Applicants

(Advocate(s) : M/s. A.K.Mohanty-B, S.R.Mohapatra)

VERSUS

Union of India Represented through

1. General Manager, E.Co.Rly,
At-Chandrasekharpur, Rail Vihar,
PO/PS- Bhubaneswar, Dist-Khurda.
2. Chief Personal Officer, E.Co.Rly,
At-Chandrasekharpur, Rail Vihar,
PO/PS- Bhubaneswar, Dist-Khurda.
3. Sr. Divisional Personal Officer,
E.Co.Rly, Khurda Road,
Dist.-Khurda.
4. Sr. DEN/Co-ordination,
E.Co.Rly, Khurda Road,
Dist.-Khurda.

... Respondents

(Advocate: Mr. T.Rath)





ORDER

MR.A.K.PATNAIK, MEMBER(J):

Heard Mr. A.K.Mohanty-B, Ld. Counsel for the applicants, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. M.A. 219/13 filed under Rule 4 (4) of the Administrative Tribunal Rules for joint prosecution of this O.A. is allowed subject to payment of Rs. 50/- per applicant except applicant No.1. Amount will be deposited during the course of the day as undertaken by Mr. Mohanty-B, Ld. Counsel for the applicants.

3. This O.A. has been filed by the applicants against the notification dated 14.09.2012 (Annexure-A/1) as well as modified notification dated 04.10.2012 (Annexure-A/3) for which the Respondents ~~has~~ ^{re} not considered the applications for transfer of the applicants as Token Porter as done by the Waltair Division of the East Coast Railways but the same has not been adhered to by the Khurda Division.

4. Mr. Mohanty-B, Ld. Counsel appearing for the applicants, at the threshold prayed that liberty may be given to the applicants to make individual representations ventilating their grievance to the Chief Personal Officer, E.Co.Railways (Respondent No.2) and if Respondent





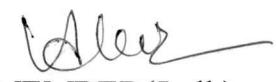
Respondent No.2 is issued direction to consider the said representations then more or less the grievance of the applicants will be meted out

5. In view of the above, at the stage of admission, without entering into the merit of this case, we dispose of this O.A. by granting liberty to the applicants to make individual representation within a period of 10 days from today and if such representations are made then the Chief Personal Officer, E.Co.Railways (Respondent No.2) is directed to consider the same as per extant rules and provisions and communicate the result thereof to the applicants by way of reasoned and speaking order within a period of one month from the date of receipt of such representations by individual applicants.

6. With the aforesaid observation and direction, the O.A. stands disposed of.

7. Copy of this order along with paper book be sent to Respondent No.2 at the cost of the applicants for which Mr. Mohanty-B, Ld. Counsel for the applicants, undertakes to file postal requisites by 10.04.2013.


MEMBER (Admn.)


MEMBER(Judl.)

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